



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. OA 957 of 2005

Applicant(s) Gujai Marandi Respondent(s) Union of India

Advocate for Applicant(s) M. M. Kanungo Advocate for Respondent(s) _____

S. Neerda
S. Pradhan
T. S. P. Babu

NOTES OF THE REGISTRY

Ap. No. 957 filed.

For Registration.

On Memo

DR Note in Scrutiny sheet
may be seen. DR

DR 21/12/05
Registration

DR 21/12/05

For Admision with
Interim order.

Copy served.

DR
Bench.

DR
21/12/05

ORDERS OF THE TRIBUNAL

REGISTER

DR 21/12/05
Registration

Order dated 22.12.05

Heard the Id. Counsel for the Applicant.

From the Annexure-3 of the application, we find that a representation addressed to the Superintending Engineer (the Res. No. 2) dtd. 10.11.05 is still pending.

The Id. Counsel for the Applicant has stated it would suffice if a direction is given to the Res. No. 2 to consider the application on merits and take suitable action after passing a reasoned order, a copy of which also should be given to the Advocate.

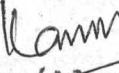
Accordingly, we direct the Res. No. 2 to take an appropriate action on the representation

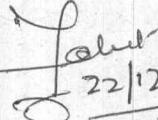
Notes of the Registry

Orders of the Tribunal

dtd.10.11.05 within a period of 30 days from the date of receipt of a copy of this order.

Send copy of this order to the Respondents, along with copy of this O.A., and a copy of this order be also sent to the Applicant in the address given in the O.A. and free copies of this order be handed over to Mr.S.Nanda, Lt.Counsel appearing for the Applicant and to Mr.U.B.Mohapatra, Lt.Sr.Standing Counsel for the Union of India;on whom a copy of this O.A. has already been served.


Member (Admn.)


Member (J)

Copies of order of
22/12/05 issued to
Counsel for both sides.


26/12/05